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Punjab Criminal Procedure (Election Offences) Amendment Act, 1936

1 of 1936

[27 March 1936]

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Punjab Criminal Procedure (Election Offences) Amendment Act, 1936

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An Act to amend the Code of Criminal Procedure, 1898, in its application to the Punjab Preamble.- WHEREASit is expedient to amend the Code of Criminal Procedure, 1898[2], in its application to the Punjab, for the purposes hereinafter appearing; AND WHEREAS the previous sanction of the Governor-Generalrequired under sub-section (3) of section 80-A of the Government of India Act has been obtained; It is hereby enacted as follows:-

1. Short Title, Extent And Commencement :-

- (1) This Act may be called the Punjab Criminal Procedure (Election Offences) Amendment Act, 1936.
- (2) It shall apply to the whole of the Punjab.
- (3) It shall come into force at once.

2. Amendment Of Section 196 Of Act V Of 1898 :-

In section 196 of the Code of Criminal Procedure, 1898, hereinafter referred to as the said Code after the word and figures "section 127" the words and figures "and section 171-F so far it relates to the offence of personation" shall be deemed to be inserted.

3. Amendment Of Schedule Ii Of Act V Of 1898 :-

In Schedule II of the said Code-

- (a) in the entry relating to section 171-F of the Indian Penal Code[3], the words "and personation" shall be deemed to be deleted;
- (b) after the said entry so amended, the following shall be deemed to be inserted, namely:-
- Personation at an election May arrest without warrant. Ditto Ditto Ditto Ditto
- (c) In the third column in the entry relating to section 171-G of the Indian Penal Code[4], for the word "Ditto", the words "shall not arrest without warrant" shall be deemed to be substituted.